

SHRI JYOTIRMOY BOSU: I have not said anything against the Hon'ble Speaker. But the question is that I have given an adjournment motion to highlight something a very important matter something which is of very urgent nature that the Kapadias in a conspiracy with the two Reserve Bank Governors and the erstwhile Secretaries of the Banking Department had defrauded a leading nationalised Banks namely, the Central Bank to the tune of—here according to this—Rs. 36.0 crores. Is it a matter that can wait? I would like to know what you are going to do.

MR. SPEAKER: It is under my consideration.

SHRI JYOTIRMOY BOSU: When there is an adjournment motion, it cannot remain under your consideration for 36 hours. The House has to adjourn to discuss this matter because this is a very serious allegation.

MR. SPEAKER: Yes, Papers laid on the Table.

12.24 hrs.

PAPERS LAID ON THE TABLE

RAILWAYS RED TARIFF (THIRD AMENDMENT) RULES, 1977

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): I beg to lay on the Table a copy of the Railways Red Tariff (Third Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1649 in Gazette of India dated the 3rd December, 1977, issued under the Indian Railways Act, 1890. [Placed in Library. See No. LT-1336/77].

REPORT OF ENQUIRY COMMITTEE ON DR. RAM MANOHAR LOHIA'S TREATMENT

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table a copy of the

Report of Enquiry Committee on Dr. Ram Manohar Lohia's treatment. [Placed in Library. See No. LT-1337/77].

NOTIFICATIONS UNDER CUSTOMS ACT, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): I beg to lay on the Table a copy each of Notification Nos. 253-Customs, 254-Customs and 255-Customs (Hindi and English versions) published in Gazette of India dated the 13th December, 1977 under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [Placed in Library. See No. LT-1338/77].

12.25 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED RESOLUTION ADOPTED BY IAS OFFICER'S ASSOCIATION re. ACTION TAKEN AGAINST SHRI VOHRA

SHRI VAYALAR RAVI (Chirayinkil): I call the attention of the hon. Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

"Reported resolution adopted by the IAS Officers Association expressing concern at the arbitrary nature of the action taken against Shri Vohra and its decision to launch a fund to fight the case and have the suspension terminated."

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): On the same day on which the Press Report had appeared in the Statesman dated 9th December, 1977, the acting President of the Central Indian Civil and Administrative Service Association took the initiative to write to the Cabinet Secretary denying the accuracy of the Press report which he has stated was "misleading and distorted".